

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2973

TO BE ANSWERED ON AUGUST 16, 2015

RENT RELATED LITIGATION

No. 2973      SHRI ASADUDDIN OWAISI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether thousands of rent related litigations are pending in courts;
- (b) if so, whether the Government proposes to set up an independent authority for registration of tenancy agreement;
- (c) if so, the details thereof;
- (d) whether the Government proposes to bring a legislation to this effect; and
- (e) if so, the time by which a final decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN  
POVERTY ALLEVIATION  
(SHRI BABUL SUPRIYO)

(a) to (e) : 'Land' and 'Colonisation' being state subjects, Ministry of Housing and Urban Poverty Alleviation does not have data with respect to rent related litigations pending in

various courts all over the country.

In view of the above, it is upto State Governments to set up an appropriate authority for registration of tenancy agreements. In order to facilitate the State Governments, the Ministry of Housing and Urban Poverty Alleviation has prepared a draft Model Tenancy Act and has shared the same with the States. The draft Model Tenancy Act proposes that the landlord and tenant shall jointly inform the Rent Authority of the written tenancy agreement entered into between them. The Model Tenancy Act is not a Central Bill or a Central Act and only a Model Act. It is upto State Governments to adopt the Model Act with changes that are locally suitable.

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